GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1738

ANSWERED ON:07.03.2011

ADOPTION OF CHILDREN

Jindal Shri Naveen;Mohan Shri P. C.;Paranjpe Shri Anand Prakash;Singh Alias Pappu Singh Shri Uday;Sugumar Shri K.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of children adopted from various sources by the Indians and foreigners, State-wise Country-wise respectively during the last three years;
- (b) the criteria/rules followed for adoption of a child; (
- (c) whether the adoption's being carried out by the registered agencies consistent with existing rules/guidelines for adoption;
- (d) if so, the details thereof alongwith steps taken to protect them from exploitation after adoption;
- (e) whether the Government is making any law for legal adoption systems to simplify the procedure and rules; and
- (f) if so, the details thereof?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT(SHRIMATI KRISHNA TIRATH)

- [a]: Reported in-country adoption State-wise and reported inter-country adoption country-wise for last three years are at Annex.
- [b] to (f): The procedure for adoption is governed by Inter-country Adoption Guidelines, 2004 and Inter-country Adoption Guidelines, 2006, notified by Government of India. Recognized agencies are required to follow these Guidelines. These Guidelines provide safeguards for children placed in adoption, including post adoption follow-up for inter-country adoption.

To streamline inter country adoption procedure, it is proposed to enact an implementing legislation for Hague Convention on Inter-Country Adoption, 1993.